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**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**JABALPUR BENCH**  
**JABALPUR**

**Original Application No. 520 of 2006**

**Jabalpur, this the 1<sup>st</sup> day of August, 2006**

**Hon'ble Dr. G.C. Srivastava, Vice Chairman**  
**Hon'ble Shri A.K. Gaur, Judicial Member**

L. Anand Rao, Aged about 60 years,  
S/o. Laxmi Narayan, Retired O.S. to  
A.E.N. Nainpur Office, Post Nainpur,  
District Mandla (MP).

..... **Applicant**

(By Advocate – Shri Aditya Ahiwasi on behalf of Shri Sanjay Verma)

**V E R S U S**


1. The Union of India, through  
its Secretary, Ministry of Railway,  
New Delhi.
2. The Divisional Railway Manager,  
S.E. Railway, Nagpur (Mhs.).
3. The Senior Divisional Personal Officer,  
S.E. Railway, Nagpur (Mhs.).

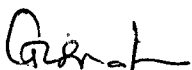
..... **Respondents**

**O R D E R (Oral)**

• **By A.K. Gaur, Judicial Member –**

Having heard learned counsel for the applicant and Shri M.N. Banerjee, Standing Counsel for the Railways appearing for the respondents, we find no merit in this case and apart from that no delay condonation application supported by an affidavit has been filed. In view of 2000 SCC (L&S) 53 Ramesh Chand Sharma Vs. Udham Singh Kamal & Others, the Original Application is liable to be dismissed and is accordingly, dismissed in limine.

  
(A.K. Gaur)  
Judicial Member

  
(Dr. G.C. Srivastava)  
Vice Chairman

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पुस्तक सं. ओ/न्या.....जबलपुर. दि.....

मिति/दिनांक अचोभित:-

(1) मिति, उक्त न्यायालय एवं एक्सेक्यूटिव, जबलपुर

(2) आदेशक नि/मौजरी/मु.....के काउंसल

(3) एक्सेक्यूटिव नि/मौजरी/मु.....के काउंसल

(4) प्रोपर्टी, एक्सेक्यूटिव, जबलपुर न्यायालय

सूचना एवं आवश्यक सहाय्यता देव

उप रजिस्ट्रार

Sangay Verma  
24/9/89

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